

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-338(PB)/2020

IN THE MATTER OF:

Ms. Vandana Arora

.... Petitioner/Applicant

v.

M/s. RG Residency Pvt. Ltd.

.... Respondent

Order Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 19.01.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

None

For the Respondent

Mr. Aman Anand, Adv.

ORDER

IA-4164/2021

This is an application filed by Petitioner, duly signed by both the parties, for withdrawal of the main Company Petition No. (IB)-338(PB)/2020, on the basis of the settlement arrived at between the parties CP No. (IB)-338(PB)/2020 is **disposed of as withdrawn**. Accordingly, IA-4164/2021 stands **allowed** and stands **disposed of**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)